

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 164/2025

In the matter of: -

Haryali Welfare Society

...Applicant

Versus

M/S. Flipkart Logistics

...Respondent(s)

Private Limited And Ors.

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Rajkumar

Filed by: Adv. Rajkumar

On behalf of Central Pollution Control Board

Place: Delhi

Date: 19.08.2025

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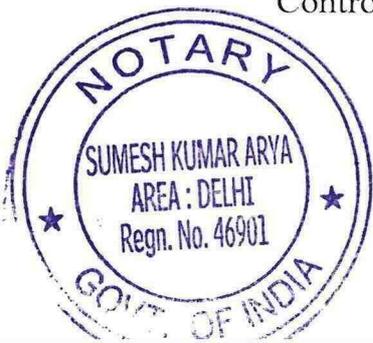
M/S. Flipkart Logistics ...Respondent(s)

Private Limited And Ors.

**REPLY ON BEHALF OF RESPONDENT NO. 5,
CENTRAL POLLUTION CONTROL BOARD (CPCB)**

Preliminary Submission:-

1. That the present reply is being submitted pursuant to the directions issued by the Hon'ble National Green Tribunal (hereinafter referred to as "NGT") vide its order dated 23.04.2025, wherein notice has been issued to the answering Respondent. Thereby, the reply is made in succeeding paragraphs.
2. That at the outset, the answering respondents deny all claims, contentions, allegations and averments against answering respondent CPCB in the above OA contrary to anything stated or submitted in this reply. Nothing in the OA may be deemed to have been accepted or admitted by the answering Respondent for want of a specific denial or on the ground of non-traverse, save and except any averment which has been expressly admitted hereinafter.
3. That CPCB is a statutory Board constituted under the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as "Water Act,



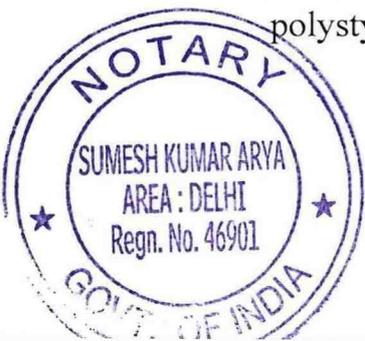
- 1974"). It performs the functions under the Water Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as "Air Act, 1981") and the Environment (Protection) Act, 1986 (hereinafter referred to as "E(P) Act, 1986").
4. The State Pollution Control Boards (hereinafter referred to as "SPCBs") and Pollution Control Committees (hereinafter referred to as "PCCs") have been constituted in States/Union Territories under the Water Act, 1974 and the Air Act, 1981 and are empowered to implement the provisions of these Acts in respect of territories falling in their respective Territorial Jurisdiction.
 5. That, in the Original Application, the applicant has raised concerns regarding the alleged illegal sale and distribution of prohibited polystyrene and expanded polystyrene (thermocool/Styrofoam) items through major E-commerce platforms. It is alleged that Respondent Nos. 1 to 4—namely, M/s. Flipkart Logistics Pvt. Ltd., M/s. Amazon Seller Services Pvt. Ltd., India mart Intermesh Ltd., and M/s. Snapdeal Pvt. Ltd.—are continuing to sell thermocol beads, balls, decorative craft items, and cutlery such as cups, plates, bowls, and glasses, in violation of Rule 4(2) of the Plastic Waste Management Rules, 2016 and CPCB Notifications dated 01.02.2022, 04.02.2022, and 13.12.2022.

PARA-WISE REPLY

6. That, no comments are offered by the answering respondent herein over the averments made in Para nos. I to IV of OA being introductory in nature.



7. That, the averments made in Para 1 under the heading Array of Parties in the Original Application (OA) are about details of Applicant which need no comments from this Answering Respondent.
8. That, the averments made in Para 2 under the heading Array of Parties in the Original Application (OA) are about Respondents No.1 to 4—Flipkart, Amazon, Indiamart and Snapdeal who are alleged to be selling thermocol items like beads, balls, decorative items, and cutlery in violation of Rule 4(2) of the PWM Rules, 2016 and CPCB Notifications dated 01.02.2022, 04.02.2022, and 13.12. 2022. It also mentions the responsibility of respondent no. 5 & 6. In this regard, it is humbly submitted that, rule 12 of PWM Rules, 2016, as amended stipulates the prescribed authority for enforcement of the provisions of the said rules. As per Rule 12(2) and 12(3) of the Plastic Waste Management Rules, 2016, the enforcement of provisions related to waste management by waste generators, and restrictions or prohibitions on the use of plastic carry bags, plastic sheets or like, covers made of plastic sheets, plastic packaging, and items prohibited under Rule 4, shall be carried out by the concerned Additional Chief Secretary or Principal Secretary or Secretary of the State Government or Union Territory Administration. In urban areas, the responsibility lies with the official in charge of municipal administration, while in rural areas, it lies with the official in charge of Panchayati Raj Institutions.
9. That, the averments made in Para 3 to 6 under the heading facts leading to the filing of the application are about the Applicant filing the present Application under Sections 14, 15, and 20 of the NGT Act, 2010, regarding the alleged illegal sale and distribution of polystyrene and expanded polystyrene (thermocol) products by e-commerce companies like Amazon,

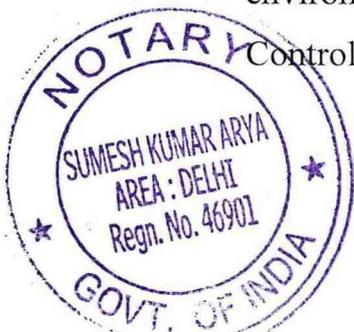


Flipkart, Indiamart, and Snapdeal, in violation of Rule 4(2) of the Plastic Waste Management Rules, 2016. It is further alleged that the continued use and sale of thermocol items such as plates, cups, decorative balls, sheets, cut-outs, and similar products for festivals and events across India is in complete violation of Rule 4(2) of PWM Rules, CPCB Notifications dated 01.02.2022 and 04.02.2022, the Action Plan for phasing out SUP, and CPCB's show-cause notices dated 13.12.2022 issued under Section 5 of the Environment (Protection) Act, 1986. It is humbly submitted that as per rule 4(2) of PWM Rules, 2016, as amended, the manufacture, import, stocking, distribution, sale and use of following single-use plastic items , including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022: -

- (a) ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration;
- (b) plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 microns, stirrers.

10. ACTION TAKEN BY CPCB FOR ENFORCEMENT OF SUP BAN

ON SUP: CPCB has taken several key measures to enforce the ban on SUP items, including polystyrene (thermocol) used for decoration. These measures include the development of a Comprehensive Action Plan focusing on supply-side control, demand-side reduction, and creating an enabling environment for phasing out SUP. Directions were issued to State Pollution Control Board /Pollution Control Committees (SPCB/PCCs), Urban Local



Bodies (ULBs), plastic raw material manufacturers, industries using and producing SUPs etc. for effective implementation of the ban. To strengthen monitoring and enforcement, CPCB launched two web portals—the Monitoring Module for Compliance of SUP and the SUP Public Grievance Portal. Regular joint inspections with SPCBs and ULBs are conducted to break the supply chain of banned SUP items. A series of Workshops were also conducted with Central Institute of Petrochemicals Engineering & Technology (CIPET) for the micro, small & medium enterprises (MSME) to facilitate their transition from manufacturing of Single Use Plastic to their eco-alternatives. A Compendium of Manufacturers and Sellers of Eco-alternatives to banned SUP was launched on World Environment Day, 2025 by MoEFCC & uploaded on CPCB's website. The Action taken report by CPCB to enforce the ban on SUP is attached as **ANNEXURE-I**. Further, it is submitted that CPCB has issued the following directions/communications to leading E-commerce companies:

- i. CPCB issued direction under section 5 of Environment (Protection) Act, 1986 dated 1.02.2022 to leading E –commerce companies including Amazon, Flipkart & Snapdeal for phasing out SUP. Copy of direction under section 5 of Environment (Protection) Act, 1986 dated 1.02.2022 is annexed herewith as **ANNEXURE-II**.
- ii. CPCB issued notification dated 04.02.2022 to all Producers, Stockists, Retailers, Shopkeepers, Street Vendors, Commercial Establishments including e-commerce Companies for Prohibiting Production, Stocking, Distribution, Sale & Use of Single Use Plastic (SUP) Items. The copy of notification dated 04.02.2022 is annexed herewith as **ANNEXURE-III**.



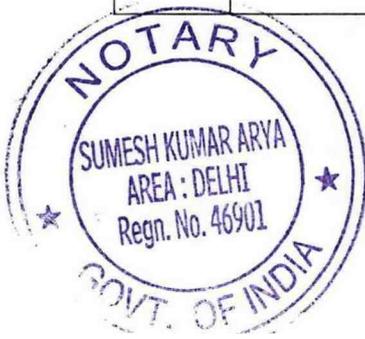
- iii. CPCB issued show cause under section 5 of Environment (Protection) Act, 1986 dated 13.12.2022 to E –commerce companies including Amazon , Flipkart & Snapdeal for non-compliance of PWM Rules, 2016, as amended. The copy of show cause under section 5 of Environment (Protection) Act, 1986 dated 13.12.2022 to E – commerce companies is annexed herewith as **ANNEXURE-IV**. Response had been received from M/s. Flipkart Logistics Pvt. Ltd., M/s. Amazon Seller Services Pvt. Ltd. and M/s. Snapdeal Pvt. Ltd. where commitment towards better compliance of PWM Rules, 2016, as amended have been made. The copy of response letters is attached here as **Annexure VI**. Summary of responses provided by the above entities are given below:

S. No.	E-commerce companies	Summary of Response
1.	Snapdeal Limited	<ul style="list-style-type: none"> • Snapdeal does not manufacture, import, stock, distribute or sell any commodity including any Single Use Plastic item • Discontinued use and procurement of all Single Use Plastic products in our office premises. • Advised all sellers on our platform that the notified Single Use Plastic products will not be permitted to sell on the platform with effect from 01.07.2022. We undertake to disable all listings pertaining to such products effective thereon.



2. Amazon

- Amazon is in the business of operating an e-commerce marketplace which enables 3rd party sellers to display, list and offer their products for sale to customers in India and do not initiate the transmission, select the receiver or modify the information contained in the sellers product listing.
- Liabilities if any, arising out of the listing, offer for sale and/or sale of the products by the sellers on their Marketplace can't be fastened on firm and correctly lies only against such seller.
- Amazon as marketplace does not play any role in the manufacture, import or sale of the SUP commodities identified in the Direction and under Rules 4 of the PWM Rules (as amended)
- Amazon has stringent policies in place for all Sellers to continuously comply with applicable laws as a pre-requisite for listing their products on the market place and has issued from time to time guiding instructions to all Sellers registered on the Marketplace advising such sellers not to list such banned SUP commodities on the Marketplace.
- Amazon does not use any banned form of SUP in packaging.
- Amazon has taken steps to suppress the banned SUP products which were listed on the Marketplace. In case any banned SUP is again listed by a seller on



		the Marketplace, Amazon will take steps to suppress it upon the receipt of ‘actual Knowledge’ of such ‘unlawful act’ in accordance with section 79(3)(b) of the IT Act and judicial precedents.
3.	Flipkart (Instakart service Pvt. Ltd.)	<ul style="list-style-type: none"> • The firm had timely initiated the necessary control measures to operate in-line with the regulation relating to phasing out SUP. • The firm communicated to all the sellers to run their inventories in a manner mandating banning of SUP items wef 01-7-2022 and the same was implemented. • They have identified the targeted seller details of the prohibited products on their platform. • The firm is educating the people at large to save the eco-system and to use ecofriendly alternatives than to SUP products. • They have started conducting specific checks in all their strategic facilities in order to ensure zero inventory & use compliance by the deadline. • They are working towards establishing due diligence mechanism to track down any future non-compliant listing on their platform.

iv. CPCB issued closure direction dated 25.01.2023, to 10 non-complying E-commerce companies and imposed interim Environmental compensation of Rs. 25,00,000/- for non-compliance



of provisions of PWM Rules, 2016, as amended. The copy of closure direction dated 25.01.2023, to 10 non-complying E-commerce companies and imposed interim Environmental compensation of Rs. 25,00,000/- for non-compliance of provisions of PWM Rules, 2016 is annexed herewith as **ANNEXURE-V**.

11. That, in the averments made in Paras 7, 8, and 10 of the OA, the applicant has alleged that upon visiting the websites of major E-commerce companies on 26.03.2025 and alleged noticing of sale of banned thermocol items like cutlery, indicating a violation of Rule 4(2) of the PWM Rules, 2016. In this regard, it is humbly submitted that the submission made at Para 9 of this reply may kindly be considered and the same is not repeated herein for the sake of brevity.

12. That, no comments are being offered on averments made in para 9 of this OA being matter of record.

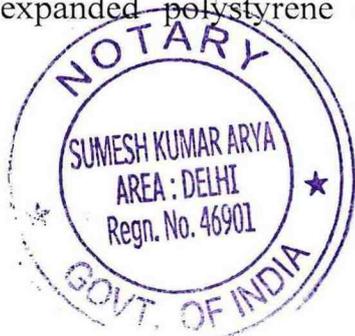
13. That, the averments in Para 11 alleges that despite the ban, polystyrene (thermocol) items like cutlery and decorations continue to be used due to their affordability and appeal. However, their non-biodegradable nature causes long-term environmental harm. It also alleges weak enforcement during cultural events, leading to continued violations. **It is humbly submitted that CPCB has prepared Standard Operating Procedure (SOP) with the prime objective to break the supply chain of SUP items and issued directions from time to time to all SPCBs/PCCs for joint inspections with State Urban Development Departments (UDDs).** As per the information provided by SPCBs/PCCs and the Compliance Monitoring

Portal, the total number of **SUP inspections conducted by**



SPCBs/PCCs/ULBs is 8,61,740, the total quantity of SUP items seized is 19,85,494 kg, and the total fine imposed is 19,82,10,798 during July 2022 to July, 2025. The detailed State wise SUP inspection details are already provided in ANNEXURE-I.

14. The averments made in paras 12 to 19 pertain to CPCB's Notification/Letters/Directions; including (i) Direction dated 01.02.2022 for phasing out Single Use Plastic (SUP) items, (ii) alleged violation of CPCB Notification No. B-17011/7/PWM/2022 dated 04.02.2022 by the E-commerce companies, and (iii) Show-Cause Notices dated 13.12.2022 issued under Section 5 of the Environment (Protection) Act, 1986 to E-commerce companies. The applicant alleged non-compliance by the respondent E-commerce companies with the Plastic Waste Management Rules, 2016 and the directions issued by CPCB. It is humbly submitted that, the submissions made by the answering respondent herein in the preceding paragraphs are re-iterated and are not repeated for the sake of brevity.
15. That, the averments made in para 20 to 23 of the OA wherein brief description of polystyrene and expanded polystyrene (thermocool) & its impact on environment is provided. ...It is reiterated that Rules prohibit manufacture, sale, use, stocking and import of use of single-use plastic items, including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022 as per details given in Para 9.
16. That, in the averments made in para 24 and 25; the applicant stated that there is an urgent need for strict enforcement of the ban on polystyrene and expanded polystyrene due to their harmful impact on health and the



environment. The applicant alleges continued illegal use during festivals and events despite the ban and emphasizes weak enforcement and the ecological risks posed by these non-biodegradable materials. In this regard, it is humbly submitted that the submissions made in preceding paragraphs of this reply are re-iterated and are not being repeated herein for sake of brevity.

17. That, no comments are being offered on the averments made in para 26 to 33 being matter of records wherein Hon'ble HC order, various newspaper articles & study undertaken have been referred to.

18. That in para 34, the applicant raised concerns regarding the continued use and sale of polystyrene and expanded polystyrene despite the ban and sought intervention by the Hon'ble Tribunal for strict enforcement. It is submitted by the CPCB that the CPCB is enforcing the laws in this regard as per details in the above paras. The SPCBs/PCCs, State UDDs are required to take further action as per the provision of PWM Rules.

19. That, the averments made in para 35 under the heading Grounds states about specific law violated, substantial questions of environment raised in the matter and Grounds for filing application before Hon'ble Tribunal. In this regard, it is humbly submitted that, the submissions made by the answering respondent herein in the preceding paragraphs are re-iterated and are not repeated for the sake of brevity.

20. It is prayed that, since the OA filed by the Applicant do not merit any consideration/discussion as elaborated in previous paras by this answering Respondent and hence the present OA filed by the applicant may kindly be dismissed.



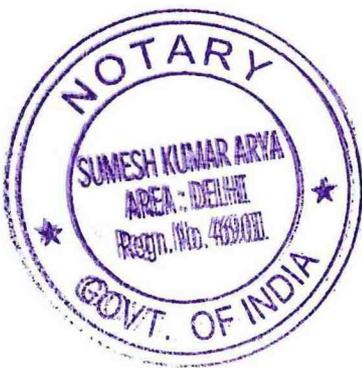
21. That in the light of the above submission, it is respectfully submitted that this Answering Respondent, i.e., CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble Tribunal in the instant OA.



(Divya Sinha)

Scientist 'F'

Central Pollution Control Board



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 164/2025

In the matter of: -

Haryali Welfare Society

...Applicant

Versus

M/S. Flipkart Logistics

...Respondent(s)

Private Limited And Ors.

AFFIDAVIT

I, Divya Sinha, working as Scientist 'F' in Central Pollution Control Board, 'Parivesh Bhawan', East Arjun Nagar, Delhi, the Respondent No.5 in the above matter, do hereby solemnly affirm, declare on oath and state as under: -

1. That I, the deponent herein is well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit as I am competent to swear this affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read



over and explained to me and are not repeated herein for the sake of brevity.

Divya

DEPONENT

दिव्या सिन्हा / Divya Sinha

वैज्ञानिक 'एफ' / Scientist 'F'

केंद्रीय प्रदूषण नियंत्रण बोर्ड

Central Pollution Control Board

(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)

(Mo Environment, Forest & Climate Change, Govt. of India)

परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

VERIFICATION

19 AUG 2025

Verified at Delhi on this 19th day of August 2025 that the contents of the above reply are correct and true on the basis of the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.

Divya

DEPONENT

दिव्या सिन्हा / Divya Sinha

वैज्ञानिक 'एफ' / Scientist 'F'

केंद्रीय प्रदूषण नियंत्रण बोर्ड

Central Pollution Control Board

(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)

(Mo Environment, Forest & Climate Change, Govt. of India)

परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032



ATTESTED
[Signature]
 NOTARY PUBLIC, DELHI
 GOVT. OF INDIA

19 AUG 2025

1. Action Taken by CPCB to enforce the ban on Single Use Plastic

CPCB has prepared a Comprehensive Action Plan to enforce the ban on SUP, which was broadly divided into following three categories:

- **Supply Side Intervention:** With focus on stopping the production of banned SUP
- **Demand Side Intervention:** With focus on stopping the demand of banned SUP
- **Creating of Enabling Environment for Phasing out SUP:** With focus on implementing measures facilitating phasing out SUP

The major activities carried for enforcement of SUP ban are enlisted below:

(i) Issue of Directions & Communications:

The Directions issued by CPCB for implementation of SUP ban are given below in table 1.

Table 1: Directions Issued for enforcement of ban on Single Use Plastic (SUP)

S.No.	Direction/Letter	Direction/Letter issued to	Date of issue of Directions/Letter
1.	Directions Under Section 5 of the Environment (Protection) Act, 1986 for implementation of ban on Single Use plastic (SUP)	All State UDDs	11.11.2024
2.	Advisory for compliance of Plastic Waste Management Rules, 2016 (as amended) during issuance of Tender documents.	All SPCBs/PCCs	23.10.2024
3.	Directions Under Section 5 of the Environment (Protection) Act, 1986 for implementation of ban on Single Use plastic (SUP)	All State UDDs	16.02.2024
4.	Direction Under Section 5 of the Environment (Protection) Act, 1986 to SPCBs/PCCs regarding registration of PIBOs & PWP's & for implementation of ban on Single Use Plastic (SUP)	All SPCBs/PCCs	20-11-2023
5.	Direction Under Section 5 of the Environment (Protection) Act, 1986 to SPCBs/PCCs for implementation of ban on Single Use Plastic (SUP)	All SPCBs/PCCs & State UDDs	31-08-2023
6.	Direction Under Section 5 of the Environment (Protection) Act, 1986 to SPCBs/PCCs for implementation of ban on Single Use Plastic (SUP)	The concerned District Magistrates/Collectors (West Bengal & Bihar)	15-06-2023

S.No.	Direction/Letter	Direction/Letter issued to	Date of issue of Directions/Letter
7.	Direction Under Section 5 of the Environment (Protection) Act for implementation of ban of Single Use Plastic	SPCBs/PCCs & UDDs (Bihar, Delhi & West Bengal)	17-05-2023
8.	Direction Under Section 5 of the Environment (Protection) Act for implementation of ban of Single Use Plastic	SPCBs/PCCs & UDDs (except Bihar, Delhi & West Bengal)	17-05-2023
9.	Direction Under Section 5 of the Environment (Protection) Act, 1986 to SPCBs/PCCs for implementation of ban on Single Use Plastic (SUP)	All SPCBs/PCCs & UDDs	01-03-2023
10.	Directions under Section 5 of the EPA, 1986 for effective implementation of ban on single use plastic items	11 Airlines Companies	17-02-2023
11.	Directions under Section 5 of the EPA, 1986 for Implementation of plastics waste management Rules,	All SPCBs/PCCs	07-02-2023
12.	Closer direction issued under Sec 5 of the EPA Act 1986 for non – compliance of PWM Rules, 2016	10 E commerce companies	25-01-2023
13.	Show-cause notice under Sec 5 of the EPA Act 1986 for non – compliance of PWM Rules, 2016	21 E commerce companies	13-12-2022
14.	Show-cause notice under Sec 5 of the EPA Act 1986 for non – compliance of PWM Rules, 2016	4 SUP sellers	13-12-2022
15.	Directions under Section 5 of the EPA, 1986 for effective implementation of ban on identified single use plastic items and implementation of Guidelines for EPR on Plastic Packaging	Plastic Raw Material Manufacturers	13-12-2022
16.	Direction issued to under Section 5 of the Environment (Protection) Act, 1986 regarding registration of PWP on EPR portal and inspection of plastic Producer	All SPCBs/PCCs	01.11.2022

S.No.	Direction/Letter	Direction/Letter issued to	Date of issue of Directions/Letter
	manufacturing plastic bags <75 microns.		
17.	Direction issued to under Section 5 of the Environment (Protection) Act, 1986 to Plastic Raw material Manufacturers	Manufacturers	01.02.2022/ 10.06.2022/ 17.08.2022/ 08.09.2022
18.	Notice for Prohibiting Production, Stocking, Distribution, Sale & Use of Single Use Plastic (SUP) Items	Producers, Stockists, Retailers, Shopkeepers, e-commerce Companies, Street Vendors, Commercial Establishments	4.02.2022
19.	Direction issued to under Section 5 of the Environment (Protection) Act, 1986 for implementation of ban on SUP	All SPCBs/PCCs	30.06.2022
20.	Direction Under Section 5 of the Environment (Protection) Act, 1986 to SPCBs/PCCs for Assessment of phasing out Single Use Plastic (SUP)	All SPCBs/PCCs	01.02.2022
21.	Direction issued to under Section 5 of the Environment (Protection) Act, 1986 to Leading Single Use Plastic (SUP) Sellers/ Users/ Manufacturers/ E-Commerce companies for phasing out of SUP	SUP Users/ E-commerce companies	01.02.2022
22.	Direction Under Section 5 of the Environment (Protection) Act, 1986 to SPCBs/PCCs for Assessment of phasing out Single Use Plastic (SUP)	All SPCBs/PCCs	29.07.2021

(ii) Development of Web Portals

CPCB developed two web portals for the management of banned Single Use Plastic, which are as under:

- CPCB Monitoring Module for Compliance of SUP:** This portal facilitates the uploading of information of entities such as Sellers, Users and Commercial Establishments by Local Bodies and their subsequent inspections. An app has also been developed as part of this portal, wherein field officers from Local Bodies can feed in information of inspections carried out by them directly to the portal. Details of registered entities and inspection are available to relevant Local Bodies, concerned State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs), and to CPCB. This portal also facilitates submission of daily reports for submission by SPCBs/ PCCs to CPCB (<http://plastic.cpcb.gov.in/sup>).
- SUP Public Grievance Portal:** This portal allows the public to register complaints regarding banned SUP items through an app. The portal has also mapped Local Bodies across India so that complaints submitted are directed to concerned Local Body (<https://sup.cpcbcr.com/v2.0/#>)

As per SUP public grievance portal State wise status of complaint lodged via SUP grievance app is given below in table 2:

Table 2: Status of complaints resolution by SPCBs/PCCS lodged via SUP public grievance app

State/UT	Total Complaints	Complaints Resolved
HARYANA	1606	1328
DELHI	1214	373
KARNATAKA	577	260
UTTAR PRADESH	1023	254
MAHARASHTRA	552	252
UTTARAKHAND	352	231
RAJASTHAN	272	104
TAMIL NADU	250	93
BIHAR	424	63
MADHYA PRADESH	235	44
WEST BENGAL	151	20
PUDUCHERRY	30	17
HIMACHAL PRADESH	32	12
PUNJAB	134	9
JHARKHAND	57	6
KERALA	250	4
TELANGANA	70	2
ANDHRA PRADESH	99	0

ARUNACHAL PRADESH	5	0
ASSAM	81	0
CHANDIGARH	77	0
CHHATTISGARH	76	0
DADRA AND NAGAR HAVELI AND DAMAN AND DIU	9	0
GOA	15	0
GUJARAT	273	0
JAMMU & KASHMIR	3	0
LAKSHADWEEP	2	0
MEGHALAYA	69	0
NAGALAND	7	0
ODISHA	35	0
SIKKIM	19	0
TRIPURA	1	0
Total	8000	3072

Graphical representation of complaints resolution by SPCBs/PCCS lodged via SUP public grievance app

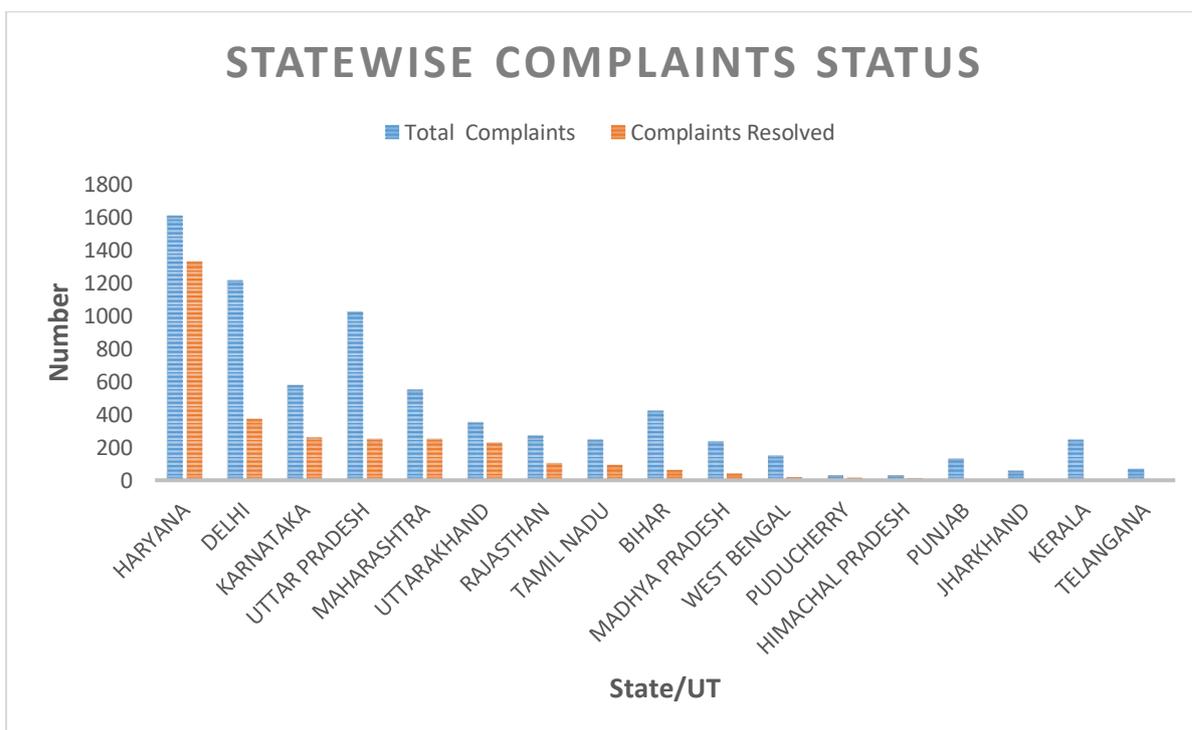


Fig. 1. Graphical representation of complaints resolution by SPCBs/PCCS lodged via SUP public grievance app.

(iii) Workshops on Alternative to SUP

- 14 State-wise in-person Workshops for MSMEs on Alternatives to SUP were conducted in association with CIPET, concerned SPCBs/PCCs & MSME.
- 10 Workshop on “Alternatives to Single Use Plastic” for various stakeholders were conducted by CPCB.
- Compendium of presentations of workshops prepared and uploaded on CPCB’s website.
- Compendium of manufacturers/sellers of alternatives to SUP prepared and uploaded on CPCB’s website.

(iv) Awareness Activities on SUP

- **Webinar on “Phasing out Single use plastic”**

CPCB organised “Awareness programmes to avoid the use of Single Use Plastics” during the week from 4th to 10th October, 2021 allocated by Ministry of Culture under the Azadi Ka Amrit Mahotsav’ programme. Webinar was organized by CPCB for “Phasing out of Single Use Plastic”. Presentations regarding current status of SUP across the country and available alternatives of SUP were made during webinar. Members from State Boards, UDDs, Regional Directorate of CPCB and different plastic associations participated in the webinar.

- **Campaign in Social & Print Media**

Material on phasing out SUP has been prepared and uploaded on CPCB’s website.

Advt. on Campaign to reduce/eliminate use of littered single use plastic been published in leading National & Local Dailies.

- **Awareness events organized under Mission LiFE**

Under Mission LIFE, a public movement to mobilize individuals to become 'Pro-Planet People' started by Hon’ble Prime Minister Shri Narendra Modi, UPC-II Division, CPCB organized following events to create awareness among youth, Student & other stakeholders.

- i. CPCB organized a Webinar on “initiatives for a healthier environment” dated May 31, 2023 where a special session on

“Behavioral changes for better waste management” was conducted.

- ii. Awareness on Solid & Plastic waste Management through Video depicting various good practices.
- iii. Awareness drives conducted through social media.

(v) Enforcement Drive for implementation of SUP Ban

- Joint inspections were conducted by CPCB in coordination with State UDDs as well as SPCB during October-December, 2022.
- CPCB has prepared Standard Operating Procedure (SOP) with the prime objective to break the supply chain of SUP items and issued directions to all SPCBs/PCCs for joint inspections with State UDD during March-December, 2023, as per SOP and take strict action against the violating entities.
- CPCB issued direction to SPCBs/PCCs & State UDDs dated February 16, 2024 & November 11, 2024 for continuation of Joint inspections during February-June 2024 as per the SOP. As per information provided by 36 SPCBs/PCCs, the Details of enforcement drive for SUP ban conducted by states/UTs during July 01, 2022 to July, 2023 is given below in table 3:

Table 3: Details of enforcement drive for SUP ban conducted by states/UTs during July 01, 2022 to July, 2023.

S.No.	Name of SPCB/PCC	Total no. of Inspections Done	Total no. of Violations	Quantity of Plastic Siezed (KG)	Fine Imposed on Violators (Rs.)	No. of SUP Manufacturer caught during Inspection
1	Andaman & Nicobar	764	58	1519	65650	0
2	Andhra Pradesh	10116	4790	23149.985	4558671	3
3	Arunachal Pradesh	25	219	515.51	65500	0
4	Assam	6598	810	45648	607431	2
5	Bihar	28665	17458	13960	3526540	6
6	Chandigarh	5000	560	843.12	2689000	0
7	Chhattisgarh	15697	6842	11573	4915000	5
8	Delhi	34385	8683	54970	50304100	14
9	Goa	1617	1127	537.65	425700	0
10	Gujarat	27033	1029	606838	10592741	9
11	Haryana	24031	17407	15045	14662750	0

12	Himachal Pradesh	478	133	44.913	188000	0
13	Jharkhand	1123	799	2181.8	762910	0
14	Jammu & kashmir	9670	1470	24336	708000	0
15	Karnataka	127341	78795	62881	15195950	3
16	Kerala	7629	2852	88000	8341402	0
17	Ladakh	500	115	512.5	54000	0
18	Lakshadweep	731	32	0	16600	0
19	Madhya Pradesh	75813	80140	281478	9050467	3
20	Maharashtra	356744	20613	149500	35600000	8
21	Mizoram	800	281	1260.93	94900	0
22	Nagaland	478	314	600	161750	0
23	Odisha	26992	3289	48803	2330092	0
24	DNH & DD	1234	160	3331.885	41100	15
25	Puducherry	1059	1027	2047	183500	6
26	Punjab	3254	712	9413	811650	0
27	Rajasthan	4663	1285	9750.25	290250	3
28	Sikkim	224	149	1038.654	66000	0
29	Tamil Nadu	32461	7309	82785	3931500	42
30	Telangana	8242	1069	3962	1135718	13
31	Tripura	96	6	25	1800	0
32	Uttar Pradesh	26717	83842	393810	13630559.34	0
33	Uttarakhand	478	121	5268.6	5289100	7
34	West Begal	13174	1193	3907	215140	16
	Total	853832	344689	1949535.8	190513471	155

As per SUP public grievance portal State wise status of complaint lodged via SUP grievance app & their resolution during August 2023 to July 2025 is given below in table 4:

Table 4: Status of SUP inspections by SPCBs/PCCs & ULBs as per Compliance monitoring portal (From August, 2023 to July, 2025).

S.No	State	Total Inspections by SPCB & ULBs	Quantity of SUP Item Siezed(KG)	Fine Imposed(Rs)
1	DELHI	2729	3367.73	653532
2	MAHARASHTRA	1738	8436.27	5091631.96
3	PONDICHERRY	1317	15433.3	155901.2
4	HIMACHAL PRADESH	503	0.58	6510
5	MIZORAM	260	4653.18	171000

6	GUJARAT	225	1178.86	117350
7	ANDHRA PRADESH	222	22.4	9800
8	UTTARAKHAND	170	329.27	233403
9	UTTAR PRADESH	147	76.69	93150
10	TAMIL NADU	101	820.46	59200
11	A&N ISLAND	94	13	5000
12	WEST BENGAL	82	37.01	1501
13	CHHATTISGAR H	79	69	19000
14	KARNATAKA	49	5.35	1004599.99
15	DNH & DD	33	13.4	1300
16	BIHAR	32	85.42	15700
17	MADHYA PRADESH	32	61.76	15900
18	RAJASTHAN	24	16.5	3200
19	JAMMU AND KASHMIR	22	10.5	900
20	CHANDIGARH	12	19.1	17400
21	SIKKIM	10	127.72	9808
22	ASSAM	8	52	7000
23	MANIPUR	8	1051.35	2039
24	JHARKHAND	4	51	2000
25	LAKSHADWEE P	4	0	0
26	HARYANA	2	26	501
27	TRIPURA	1	0	0
	Total	7,908	35,9571	76,97,327

2. Promotion of Eco-alternatives to Single Use plastics

i. Compendium of Manufacturers/Sellers of Eco-Alternatives to banned SUP items

On World Environment Day, June 5, 2025, a Compendium of Manufacturers/Sellers of Eco-Alternatives to banned Single Use Plastics was released. It provides a comprehensive list of eco-friendly alternatives available across the country to support the transition away from banned Single Use Plastic (SUP) plastic items. The compendium is uploaded on CPCB's websites.

(<https://cpcb.nic.in/openpdffile.php?id=TGF0ZXN0RmlsZS80NDhfMTc1MTk3NTgyMV9tZWRpYXBob3RvMzAwNzYucGRm>)

ii. Promote alternative to Petro based plastic carry bags / films i.e. the compostable carry bags/commodities

a. As per provision 4(h) & 4(ha) of PWM Rules, 2016 (as amended):

- *“the provision of thickness under clause (c) shall not apply to carry bags or commodities made from compostable plastic or biodegradable plastics. Carry bags and commodities made from compostable plastics shall conform to the Indian Standard: IS/ISO 17088:2021 titled as Specifications for Compostable Plastics.”;*
- *“the manufacture of carry bags and commodities covered under sub rule (3) shall be permitted to be made from compostable plastics or biodegradable plastics subject to mandatory marking and labelling laid down under these rules and the regulations of the Food Safety and Standards Authority of India for food contact applications. The manufacturers of compostable plastic or biodegradable plastic carry bags or commodities permitted under the rules, shall obtain a certificate from the Central Pollution Control Board before marketing or selling”;*

b. CPCB has framed the Standard Operating Procedure and developed the online portal for certification of Compostable Manufacturers

c. As per provision 4(h) of PWM Rules, 2016, certificate has been issued to 284 Compostable plastic and commodities Manufacturers till date by CPCB. The certified capacity of compostable plastics and commodities manufacturers has increased substantially, from nil in 2016 to over 8.1 lakh TPA.

iii. Organization of Hackathon

CPCB is organizing a national Hackathon on '**Eco-Alternatives to Single Use Plastics**', which was launched by Hon'ble MEF, MoEF&CC on World Environment Day 2025 under the National Plastic Pollution Reduction Campaign.



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Annexure-II

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

F. No. B.17011/7/UPC-II-PWM(SUP)/2022

Dated: 01-02-2022

To,

E-Commerce Company

(As per list)

Sub: Direction Under Section 5 of the Environment (Protection) Act, 1986 to Leading Single Use Plastic (SUP) Sellers/ Users for phasing out of SUP-Reg.

Whereas, the Ministry of Environment, Forest & Climate Change (MoEF&CC) notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under section 3, 6 & 25 of the Environmental (Protection) Act, 1986 vide Notification No. G.S.R. 320 (E) dated March 27, 2016; and

Whereas, MoEF&CC issued Notification, dated August 12, 2021 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

Whereas, as per Rule 4(2) of PWM Rules, 2016 (as amended), *"The manufacture, import, stocking, distribution, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:*

(a) ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.

(b) Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers; and

Whereas, as per Rules 4(1)(c) of PWM Rules, 2016 (as amended) "Carry bag made of virgin or recycled plastic shall not be less than seventy five microns in thickness with effect from the 30th September,2021 and one hundred and twenty (120) microns in thickness with effect from 31st December, 2022";and

Whereas, M/s as per list is engaged in selling / using banned SUP items as per the said Notification; and

Contd..

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

Now, therefore, in compliance of above and in exercise of powers vested under Section 5 of Environment (Protection) Act, 1986 to the Chairman, CPCB, following Directions are being issued for compliance:

- i. To stop selling / usage of banned SUP items through the online platform provided by your organization with effect from July 01, 2022.

Necessary action for compliance of aforesaid directions shall be taken and Action Taken Report to be submitted to this office by March 31, 2022 failing which appropriate action including levying of Environmental Compensation will be taken under the provision of Environmental (Protection) Act, 1986.

Yours faithfully,


(Tanmay Kumar)
Chairman

Copy to:

- ✓ 1. Sh. Naresh Pal Gangwar,
Additional Secretary,
Ministry of Environment, Forests & Climate Change
Indira Paryavaran Bhawan
Jorbagh Road,
New Delhi – 110003
2. DH (IT)


(Prashant Gargava)
Member Secretary

LIST of E-COMMERCE COMPANIES

S.No.	Name	Address
1.	Amazon	M/s. Amazon Seller Services Private Limited 8th Floor, Brigade Gateway 26/1, Dr. Rajkumar Road, Bangalore, Karnataka 560055
2.	Flipkart	M/s. Flipkart Logistics Private Limited Buildings Alyssa, Begonia & Clover, Embassy Tech Village, Outer Ring Road, Devarabeesanahalli Village Bengaluru Bangalore, Karnataka 560103
3.	Snapdeal	M/s. Snapdeal Private Limited Snapdeal, Jasper Infotech Pvt. Ltd., 246, 1st Floor, Phase 3, Okhla Industrial Area, New Delhi 110020
4.	Swiggy	M/s. Bundl Technologies Pvt Ltd (Swiggy), Tower D, 9th Floor, IBC Knowledge Park, Bannerghatta Road, Bangalore, Karnataka – 560029
5.	Big Basket	M/s. Supermarket Grocery Supplies Pvt. Ltd. Fairway Business Park, 2nd, 7th And 8th Floor, Challaghatta Village, Behind Dell, Domlur Bangalore, Karnataka 560071
6.	Zomato	M/s. Zomato Media Pvt. Ltd. 42C, Golf Course Rd, Sector 42, Gurugram, Haryana 122002
7.	MS Movers and Packers	M/s. MS Movers and Packers 8A/ 174/2740 Sai Co-operative Housing Society, Hariyali Village, Tagore Nagar, Vikroli East Mumbai, Maharashtra 400083
8.	Myntra Jabong	M/s. Myntra Buildings Alyssa, Begonia and Clover situated in Embassy Tech Village, Outer Ring Road, Devarabeesanahalli Village, Varthur Hobli, Bengaluru – 560103, India
9.	Infibeam	M/s. Infibeam Avenues 28th Floor, GIFT Two Building, Block No. 56, Road – 5C, Zone – 5, GIFT CITY, Gandhinagar, Taluka & District – Gandhinagar – 382 355, Gujarat
10.	Nykaa.Com	M/s. Nykaa E Retail Private Limited #A2, 4th Floor, Cnergy IT Park, Old Standard Mill Compound, Appasaheb Marathe Marg, Prabhadevi, Mumbai 400025, Maharashtra
11.	Limeroad	M/s. A. M. Marketplaces Pvt Ltd (Lime Road) 4 th & 5 th Floor, Plot No. 48, Sector 44, Near HUDA City Center Metro Station,

S.No.	Name	Address
		Gurgaon, Haryana - 122001
12.	Shopclues	M/s. Clues Network Pvt. Ltd. Plot No.112, Sec-44, Gurgaon, Haryana 122003
13.	Naaptol	M/s. Naaptol Online Shopping Private Limited Number 11, Conopus, Kabra Galaxy Star-I CHS, Brahmand, Azad Nagar, Thane West 400607, Maharashtra, India
14.	Yepme	M/s. Yepme Limited 312 F, 3rd Floor, Centrum Plaza, Golf Course Road, Sector 53, Gurgaon 122001
15.	TataCLiQ	M/s. TataCLiQ (Tata Digital Limited - Tata Group) 1st Floor, Empire Plaza 2, Chandan Nagar, LBS Marg, Mumbai, Maharashtra - 400083
16.	Moglix	M/s. Mogli Labs (India) Private Limited D-188, D Block, Sector 10, Noida, Uttar Pradesh 201301
17.	Udaan	M/s. Udaan No. 1090 G, 18th Cross, 14th Main, Sector 3, HSR Layout Bengaluru, Karnataka 560102
18.	Healthkart	M/s. Bright Lifecare Pvt. Ltd. (Healthkart) 3rd Floor, Parsvnath Arcadia, T 01, M G Road Sector-14, Gurgaon - 122001, Haryana, India
19.	1mg	M/s. Tata 1mg 5th Floor Tower – B of The Presidency Building, 46/4 Mehrauli Gurgaon Road, Sector 14, Gurugram, Haryana-122001, India
20.	PharmEasy	M/s. API Holdings Limited (PharmEasy) 902, 9th Floor, Raheja Plaza 1, B-Wing, Opp. R-City Mall, LBS Marg, Ghatkopar West, Mumbai: 400086
21.	Netmeds	M/s. Netmeds 5th Floor, EA Chambers (Express Avenue) No 49 & 50 L, Whites Road, Royapettah, Chennai - 600014
22.	Zivame	M/s. Reliance Retail Limited (Zivame) 3rd Floor, Court House, Lokmanya Tilak Margz Dhobi Talao, Mumbai - 400 002
23.	Clovia	M/s. Purple Panda Fashions Private Limited (Clovia) 109 B -plot No. 18, Rajendra Jaina Tower, Wazirpur Commercial Complex, Wpia, New Delhi -110052
24.	Caratlane	M/s. CaratLane

S.No.	Name	Address
		Primary. No.32, Rutland Gate, 2nd Street, Khader Nawaz Khan Road, Nungambakkam. Chennai, Tamil Nadu 600006
25.	Quikr	M/s. Quikr India Pvt. Ltd. 1st Floor, Raghuvanshi Mansion, Senapati Bapat Marg, Lower Parel, Mumbai – 400013, Maharashtra
26.	Sulekha	M/s. Sulekha.com New Media Pvt. Ltd. RMZ Millenia Business Park, 2nd Floor of, Campus 1A, No 143, Dr. MGR Road, Kandanchavadi, Perungudi, Chennai - 600 096.
27.	FirstCry	M/s. BrainBees Solutions Pvt Ltd (FirstCry) Rajashree Business Park, Plot No 114, Survey No 338, Tadiwala Road, Nr. Sohrab Hall, Pune-411001.
28.	Hopscotch	M/s. Hopscotch 1st Floor DGP House, Behind Bengal Chemical, Old Prabhadevi Road, Mumbai, Maharashtra 400025
29.	FreshMenu	M/s. FreshMenu No 1229, 4th Main Cross, Sector 7, HSR Layout, Bengaluru, Karnataka 560034
30.	Grofers	M/s. Grofers India Private Limited (Blinkit), Plot 64H, Sector 18, Gurgaon 122011, Haryana,



No. F. No. B-17011/7/PWM/2022

February 04, 2022

Notice for Prohibiting Production, Stocking, Distribution, Sale & Use of Single Use Plastic (SUP) Items

Ministry of Environment, Forest & Climate Change has issued notification No G.S.R. 571(E) dated 12th August, 2021 vide which manufacture, import, stocking, distribution, sale and use of identified single use plastic (SUP) items shall be prohibited with effect from the July 01, 2022.

As per Rule 4(2) of PWM Rules, 2016 (as amended), *"The manufacture, import, stocking, distribution, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:*

- (a) *Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration;*
- (b) *Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers;*

As per Rules 4(1)(c) of PWM Rules, 2016 (as amended) "Carry bag made of virgin or recycled plastic, shall not be less seventy five microns in thickness with effect from the 30th September, 2021 and one hundred and twenty (120) microns in thickness with effect from 31st December, 2022.

This Notice is being issued to inform all Producers, Stockists, Retailers, Shopkeepers, e-commerce Companies, Street Vendors, Commercial Establishments (Malls/ Market place/ Shopping Centres/ Cinema Houses/ Tourist locations/ Schools/ Colleges/ Office Complexes / Hospitals & other Institutions) and general public to stop production, stocking, distribution, sale and usage of identified SUP items as per the timelines specified in the said MoEF&CC Notification. Further, necessary action is to be taken by the concerned entities to ensure zero inventory of the aforementioned SUP items by June 30, 2022.

Action, as deemed fit under Environmental Protection Act, 1986 including seizure of goods, levying of Environmental Compensation, closure of operations of Industries/ Commercial Establishments, shall be taken against the violators of the said Notification.


(Prashant Gargava)
Member Secretary



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Annexure-IV

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

F. No. B.17011/7/UPC-II-PWM(SUP)/2022

Dated: 13-12-2022

To,

M/s. E-commerce Company
(As per list)

Sub: Show cause notice Under Section 5 of the Environment (Protection) Act, 1986 for Non-compliance of PWM Rules, 2016 (as amended) -Reg.

Whereas, the Ministry of Environment, Forest & Climate Change (MoEF&CC) notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under section 3, 6 & 25 of the Environmental (Protection) Act, 1986 vide Notification No. G.S.R. 320 (E) dated March 27, 2016; and

Whereas, MoEF&CC issued Notification, dated August 12, 2021 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

Whereas, as per Rule 4(2) of PWM Rules, 2016 (as amended), "The manufacture, import, stocking, distribution, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

(a) ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.

(b) Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers; and

Whereas, as per Rules 4(1)(c) of PWM Rules, 2016 (as amended) "Carry bag made of virgin or recycled plastic shall not be less than seventy five microns in thickness with effect from the 30th September, 2021 and one hundred and twenty (120) microns in thickness with effect from 31st December, 2022"; and

Whereas, as per Rule 4(1)(d) of PWM Rules (as amended) "Plastic sheet or like, which is not an integral part of multilayered packaging and cover made of plastic sheet used for packaging, wrapping the commodity shall not be less than fifty microns in thickness except as specified by the Central Government where the thickness of such plastic sheets impair the functionality of the product";

Whereas, as per Rule 4(1)(j) non-woven plastic carry bag shall not be less than 60 Gram Per Square Meter (GSM) with effect from the 30th September, 2021."; and

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

Whereas, M/s. Unit Name Limited is engaged in selling / using banned SUP items as per the said Notification; and

Whereas, vide letter No. B.17011/7/UPC-II-PWM(SUP)/2022 dated 01/02/2022, CPCB issued following Directions to your unit for phasing out Single Use plastic

- i. To stop selling / usage of banned SUP items through the online platform provided by your organization with effect from July 01, 2022.

Whereas, vide letter dated 03-6-2022, a reminder letter was sent for compliance of the above said direction issued to your unit; and

Whereas, report on compliance of aforementioned Directions has not been received from your organization, although six months have lapsed since the ban on SUP items has been in force, as per MoEF&CC Notification date 12.8.22;

Now therefore, in compliance of above and in exercise of powers vested under Section 5 of Environment (Protection) Act, 1986 to the Chairman, CPCB, **M/s. Unit Name** is hereby directed to Show Cause as to why the following action should not be taken against it for not complying with PWP Rules, 2016 (as amended)

- i. Closure of operations of the Unit
- ii. Levying of Environment Compensation for non-compliance of provisions of PWM Rules, 2016 (as amended)

M/s. Unit Name is hereby given an opportunity to submit its reply within 10 days from issuance of these directions, failing which appropriate action will be taken against it under the provision of Environmental (Protection) Act, 1986.

Yours faithfully,


(Tanmay Kumar)
Chairman

Copy to:

1. Sh. Naresh Pal Gangwar,
Additional Secretary,
Ministry of Environment, Forests & Climate Change
Indira Paryavaran Bhawan
Jorbagh Road,
New Delhi – 110003

2. DH (IT)


(Prashant Gargava)
Member Secretary

o/c

E commerce companies (Non-complying)

Sl. no.	Name	Address
1.	Amazon	M/s. Amazon Seller Services Private Limited 8th Floor, Brigade Gateway 26/1, Dr. Rajkumar Road, Bangalore, Karnataka 560055
2.	Flipkart	M/s. Flipkart Logistics Private Limited Buildings Alyssa, Begonia & Clover, Embassy Tech Village, Outer Ring Road, Devarabeesanahalli Village Bengaluru Bangalore, Karnataka 560103
3.	Swiggy	M/s. Bundl Technologies Pvt Ltd (Swiggy), Tower D, 9th Floor, IBC Knowledge Park, Bannerghatta Road, Bangalore, Karnataka – 560029
4.	Zomato	M/s. Zomato Media Pvt. Ltd. 42C, Golf Course Rd, Sector 42, Gurugram, Haryana 122002
5.	MS Movers and Packers	M/s. MS Movers and Packers 8A/ 174/2740 Sai Co-operative Housing Society, Hariyali Village, Tagore Nagar, Vikroli East Mumbai, Maharashtra 400083
6.	Myntra Jabong	M/s. Myntra Buildings Alyssa, Begonia and Clover situated in Embassy Tech Village, Outer Ring Road, Devarabeesanahalli Village, Varthur Hobli, Bengaluru – 560103, India
7.	Nykaa.Com	M/s. Nykaa E Retail Private Limited #A2, 4th Floor, Cnergy IT Park, Old Standard Mill Compound, Appasaheb Marathe Marg, Prabhadevi, Mumbai 400025, Maharashtra
8.	Limeroad	M/s. A. M. Marketplaces Pvt Ltd (Lime Road) 4 th & 5th Floor, Plot No. 48, Sector 44, Near HUDA City Center Metro Station, Gurgaon, Haryana - 122001
9.	Yepme	M/s. Yepme Limited 312 F, 3rd Floor, Centrum Plaza, Golf Course Road, Sector 53, Gurgaon 122001
10.	Moglix	M/s. Mogli Labs (India) Private Limited D-188, D Block, Sector 10, Noida, Uttar Pradesh 201301
11.	Udaan	M/s. Udaan No. 1090 G, 18th Cross, 14th Main, Sector 3, HSR Layout Bengaluru, Karnataka 560102
12.	PharmEasy	M/s. API Holdings Limited (PharmEasy) 902, 9th Floor, Raheja Plaza 1, B-Wing, Opp. R-City Mall, LBS Marg, Ghatkopar West, Mumbai: 400086
13.	Netmeds	M/s. Netmeds 5th Floor, EA Chambers (Express Avenue) No 49 &

		50 L, Whites Road, Royapettah, Chennai - 600014
14.	Zivame	M/s. Reliance Retail Limited (Zivame) 3rd Floor, Court House, Lokmanya Tilak Margz Dhobi Talao, Mumbai - 400 002
15.	Clovia	M/s. Purple Panda Fashions Private Limited (Clovia) 109 B -plot No. 18, Rajendra Jaina Tower, Wazirpur Commercial Complex, Wpia, New Delhi -110052
16.	Quikr	M/s. Quikr India Pvt. Ltd. 1st Floor, Raghuvanshi Mansion, Senapati Bapat Marg, Lower Parel, Mumbai – 400013, Maharashtra
17.	Sulekha	M/s. Sulekha.com New Media Pvt. Ltd. RMZ Millenia Business Park, 2nd Floor of, Campus 1A, No 143, Dr. MGR Road, Kandanchavadi, Perungudi, Chennai - 600 096.
18.	FirstCry	M/s. BrainBees Solutions Pvt Ltd (FirstCry) Rajashree Business Park, Plot No 114, Survey No 338, Tadiwala Road, Nr. Sohrab Hall, Pune-411001.
19.	Hopscotch	M/s. Hopscotch 1st Floor DGP House, Behind Bengal Chemical, Old Prabhadevi Road, Mumbai, Maharashtra 400025
20.	FreshMenu	M/s. FreshMenu No 1229, 4th Main Cross, Sector 7, HSR Layout, Bengaluru, Karnataka 560034
21.	Grofers	M/s. Grofers India Private Limited (Blinkit), Plot 64H, Sector 18, Gurgaon 122011, Haryana,



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Annexure-V

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

F. No. CP-20/117/2021-UPC-II-HO-CPCB-HO-Part(10)

Dated: 25 -01-2023

To,

M/s. E-commerce Company
(As per list)

Sub: - Closure Directions under Section 5 of the Environment (Protection) Act, 1986 for Non-compliance of PWM Rules, 2016 (as amended) - Reg.

Whereas, the Ministry of Environment, Forest & Climate Change (MoEF&CC) notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under section 3, 6 & 25 of the Environmental (Protection) Act, 1986 vide Notification No. G.S.R. 320 (E) dated March 27, 2016; and

Whereas, MoEF&CC issued Notification, dated August 12, 2021 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

Whereas, as per Rule 4(2) of PWM Rules, 2016 (as amended), "The manufacture, import, stocking, distribution, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

(a) ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.

(b) Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers; and

Whereas, as per Rules 4(1)(c) of PWM Rules, 2016 (as amended) "Carry bag made of virgin or recycled plastic shall not be less than seventy five microns in thickness with effect from the 30th September, 2021 and one hundred and twenty (120) microns in thickness with effect from 31st December, 2022"; and

Whereas, as per Rule 4(1)(d) of PWM Rules (as amended) "Plastic sheet or like, which is not an integral part of multilayered packaging and cover made of plastic sheet used for packaging, wrapping the commodity shall not be less than fifty microns in thickness except as specified by the Central Government where the thickness of such plastic sheets impair the functionality of the product"; and

Whereas, as per Rule 4(1)(j) "non-woven plastic carry bag shall not be less than 60 Gram Per Square Meter (GSM) with effect from the 30th September, 2021."; and

Whereas, M/s. Unit Name Limited is engaged in selling / using banned SUP items as per the said Notification; and

Whereas, vide letter No. B.170117/UPC-II-PWM(SUP)/2022 dated 01/02/2022, CPCB issued following Directions to your unit to stop selling / usage of banned SUP items through the online platform provided by your organization with effect from July 01, 2022.

Whereas, vide letter dated 03-6-2022, a reminder letter was sent for compliance of the above said direction issued to your unit; and

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030 22305702 वेबसाइट/Website : www.cpcb.nic.in

Whereas, report on compliance of aforementioned Directions has not been received from your organization, although six months have lapsed since the ban on SUP items has been in force, as per MoEF&CC Notification dated 12.08.22.; and

Whereas, CPCB issued Show Cause Notice dated December 13, 2022 under Sec 5 of the Environment (Protection) Act, 1986 (notice thereof) to your unit for i) Closure of operations of the unit ii) Levying of Environment Compensation for non-compliance of provisions of PWM Rules, 2018 and given an opportunity to submit its reply within 10 days from issuance of these directions; and

Whereas, M/s. Unit name has not submitted any response to CPCB so far;

Whereas, as per the EC Regime prepared by CPCB, Environmental Compensation is to be levied @Rs.5000/- per ton of SUP items sold in marketplace through your platform.

NOW THEREFORE, in view of above and in exercise of the powers vested to Chairman, Central Pollution Control Board (CPCB) under Section 5 of the Environment (Protection) Act, 1986, the following directions are issued to your unit:

1. The industry shall close down its operations with immediate effect and not resume its operations till it complies with provision of the PWM Rules, 2016 (as amended) related to SUP ban.
2. The unit shall pay **Rs. 25,00,000/-** (Twenty Five lakhs only) as interim Environmental Compensation charge for violation of Plastic Waste Management Rules, 2016 (as amended) to CPCB (A/c No. 532702050000164, Bank Name: Union Bank Of India, IP Extension Branch, Vikash marg Ext, Delhi, IFSC: UBIN0553271). In case of delay, simple interest @12% shall be levied for the delay period (delay period shall be calculated after 15 days of issue of this direction till the date of EC deposited by the unit).

You are required to take necessary action to comply with the above Directions and submit the Compliance report within 15 days of issue of these Directions, failing which CPCB shall be constrained to take action as deemed fit under Section 5 of EPA.

Yours faithfully,

15/25/1/23
 ✓ (Tanmay Kumar)
 Chairman

Copy to:

1. The Secretary,
 Ministry of Electronics and Information
 Technology
 (Government of India)
 Electronics Niketan, 6, CGO Complex,
 Lodhi Road, New Delhi – 110003

: For information & necessary
 action please

2. Sh. Naresh Pal Gangwar,
 Additional Secretary,
 Ministry of Environment, Forests & Climate Change
 Indira Paryavaran Bhawan, Jorbagh Road,
 New Delhi – 110003

3. DH (IT)

✓ 
(Prashant Gargava)
Member Secretary

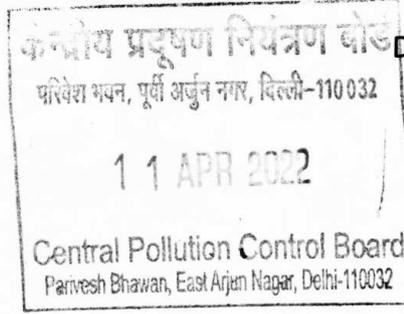
o/c

E commerce companies (Non-complying)

Sl. No.	Name	Address
1.	MS Movers and Packers	M/s. MS Movers and Packers 8A/ 174/2740 Sai Co-operative Housing Society, Hariyali Village, Tagore Nagar, Vikroli East Mumbai, Maharashtra 400083
2.	Limeroad	M/s. A. M. Marketplaces Pvt Ltd (Lime Road) 4 th & 5 th Floor, Plot No. 48, Sector 44, Near HUDA City Center Metro Station, Gurgaon, Haryana – 122001
3.	Yepme	M/s. Yepme Limited 312 F, 3rd Floor, Centrum Plaza, Golf Course Road, Sector 53, Gurgaon 122001
4.	Netmeds	M/s. Netmeds 5th Floor, EA Chambers (Express Avenue) No 49 & 50 L, Whites Road, Royapettah, Chennai – 600014
5.	Zivame	M/s. Reliance Retail Limited (Zivame) 3rd Floor, Court House, Lokmanya Tilak Marg, Dhobi Talao, Mumbai, Maharashtra - 400 002
6.	Clovia	M/s. Purple Panda Fashions Private Limited (Clovia) 109 B -plot No. 18, Rajendra Jaina Tower, Wazirpur Commercial Complex, Wpia, New Delhi -110052
7.	Quikr	M/s. Quikr India Pvt. Ltd. 1st Floor, Raghuvanshi Mansion, Senapati Bapat Marg, Lower Parel, Mumbai, Maharashtra – 400013
8.	Sulekha	M/s. Sulekha.com New Media Pvt. Ltd. RMZ Millenia Business Park, 2nd Floor of, Campus 1A, No 143, Dr. MGR Road, Kandanchavadi, Perungudi, Chennai - 600 096
9.	Hopscotch	M/s. Hopscotch 1st Floor DGP House, Behind Bengal Chemical, Old Prabhadevi Road, Mumbai, Maharashtra 400025
10.	FreshMenu	M/s. FreshMenu No 1229, 4th Main Cross, Sector 7, HSR Layout, Bengaluru, Karnataka 560034

FLIPKART INTERNET PRIVATE LIMITED

To,
Shri. Tanmay Kumar (Chairman)
Central Pollution Control Board (CPCB),
Parivesh Bhawan,
East Arjun Nagar,
Delhi-110032



Date: 28.03.2022

Sub: Reply to CPCB communication on "direction under section 5 of the Environment Protection Act, 1986 regarding phasing out of Single Use Plastic (SUP)"

Ref.: F. No.B.17011/7/UPC-II-PWM(SUP)/2022

Dear Sir,

With reference to the captioned matter, at the outset, we would like to inform you that we have already initiated following necessary control measure to phase out Single Use Plastic (SUP):

1. We have identified the seller details of the prohibited products on our platform. We have communicated the CPCB directions and have informed them to manage/run out their inventories in line with the deadline of June 30, 2022.
2. All the existing inventory of SUP at our facilities will be monitored closely, and zero inventory compliance will be ensured by the said deadline.
3. Employees awareness session on the same is being conducted to the relevant teams at all our facilities.
4. We would like to submit that we are working towards establishing due diligence mechanisms to track down any non-compliant listings on our platform.

Thanking You.

Yours Sincerely

For Flipkart Internet Private Limited

Am. Sarada

(Authorised Signatory)



Registered Office: Buildings Alyssa, Begonia & Clover, Embassy Tech Village,
Outer Ring Road, Devarabeesanahalli Village Bengaluru - 560103

Website: www.flipkart.com/ e-mail: regulatory@flipkart.com / Phone no- +918037786001

CIN: U51109KA2012PTC066107

Email

PWM, CPCB

Action Taken Report | Response to Notice dated 01.02.2022 | Direction u/s 5 regarding phasing out of Single Use Plastic

From : legal@snapdeal.com

Wed, Mar 30, 2022 04:53 PM

Subject : Action Taken Report | Response to Notice dated 01.02.2022| Direction u/s 5 regarding phasing out of Single Use Plastic**To :** PWM, CPCB <pwm.cpcb@gov.in>**Cc :** DIVYA SINHA <divyasinha.cpcb@nic.in>, Atanu Dey <atanudey.cpcb@supportgov.in>

Dear Sir/Ma'am

We are in receipt of your Notice dated 01.02.2022 bearing Direction under Section 5 of the Environment (Protection) Act, 1986 to Single Use Plastic Sellers (SUP) /users for phasing out the Single Use Plastic.

We state that Snapdeal conducts its business as an e-commerce entity which provides an information technology platform on a digital or electronic network to facilitate transactions between buyers and sellers. Snapdeal does not manufacture, import, stock, distribute or sell any commodity including any Single Use Plastic item. Snapdeal is an intermediary as defined under the Section 2(w) of Information Technology Act, (IT Act) 2000. It is an e-commerce entity which is defined under Rule 3(b) of the Consumer Protection (E-commerce) Rules, 2020.

We are cognizant of the Plastic Waste Management Rules (PWM), 2016 and the Notifications issued thereunder from time to time. We have taken the following measures in compliance with the PWM Rules & Notification.

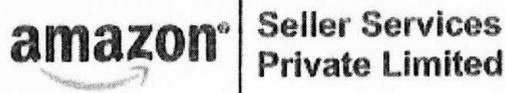
1. We have discontinued use and procurement of all Single Use Plastic products in our office premises.
2. We have advised all sellers on our platform that the notified Single Use Plastic products will not be permitted to sell on the platform with effect from 01.07.2022. We undertake to disable all listings pertaining to such products effective thereon.

Snapdeal has entered into MOUs with state governments to promote eco-friendly sustainable local crafts Snapdeal has a focused approach towards Environment, Social & Governance program. The various initiatives of the company can be viewed at impacatsnapdeal.com.

Please note that we have taken all reasonable actions towards due compliance of the Notification and undertake to comply with applicable laws, notifications and Directions in this regard from time to time.

Regards

Snapdeal Limited



To,
The Chairman
 Central Pollution Control Board
 Parivesh Bhawan, East Arjun Nagar
 Delhi-110 032

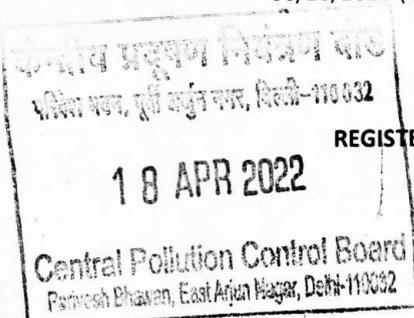
Date: -07-04-2022

Sub: Response to the letter bearing reference number F No. B 17011/7/UPC-II-PWM (SUP)/2022/2904 dated February 01, 2022

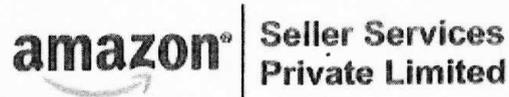
Dear Sir/ Madam,

We, Amazon Seller Service Private Limited ("**Amazon**"/ "**we**"/ "**our**"), a private limited company duly incorporated under the provisions of the Companies Act, 2013, having its registered office at No. 26/1, Brigade World Trade Centre, 10th Floor, Dr. Raj Kumar Road, Bangalore, Karnataka – 560 055, are in receipt of your captioned letter, which, pursuant to Section 5 of the Environment (Protection) Act, 1986, directs "Leading Single Use Plastic (SUP) Sellers/ Users" to phase out SUP ("**Direction**"). In this regard, we most humbly wish to submit as under:

1. At the outset, it is submitted that Amazon is in the business of operating an e-commerce marketplace www.amazon.in ("**Marketplace**") which enables third party sellers ("**Seller(s)**") to display, list and offer their products for sale to end-customers in India.
2. The Sellers independently offer their goods for sale on the Marketplace, and are themselves responsible, for ensuring all compliance under applicable laws, rules and regulations made thereunder, and any liability arising in relation thereto, including the Environment (Protection) Act, 1986 and the Plastic Waste Management Rules, 2016 ("**PWM Rules**").
3. The role of Amazon is limited to the extent of providing a marketplace to the Sellers and buyers, to the total exclusion of Amazon. Accordingly, Amazon as a marketplace does not play any role in the manufacture, import, or sale of the SUP commodities identified in the Direction and under Rule 4 of the PWM Rules (as amended).
4. Having said the above, please note that Amazon, as a matter of policy, maintains the highest degree of compliance with the applicable laws, including the environment laws, and has always acted in accordance with the applicable regulatory framework. With the intent to proactively adhere to all the requirements under applicable law, Amazon has stringent policies in place for all Sellers to continuously comply with applicable laws as a pre-requisite for listing their products on the Marketplace, and has issued from time to time guiding instructions to all Sellers registered on the Marketplace advising such Sellers not to list such banned SUP commodities on the Marketplace.
5. Further, we would also like to submit that in compliance with applicable laws, Amazon does not use any banned form of SUP in packaging or distribution of products being placed on the Marketplace and delivered through the Amazon distribution channel. All our packaging material is compliant with Rule 4(1)(d) of the PWM Rules (as in force) and we have (a) obtained EPR registration from B-17011/7/UPC-II-PWM(MLP)/2020(ASSPL) dated 06/10/2020 (b) recycling and submitting returns for the same to CPCB.



Amazon Seller Services Private Limited
REGISTERED OFFICE : # 26/1, World Trade Centre Bangalore, Brigade Gateway, 8th Floor,
Dr. Rajkumar Road, Malleshwaram(W), Bangalore – 560055
Tel: 91 80 33420300



In light of the above, it is our view and humble request that no adverse action should be taken against Amazon. We would like to reiterate that Amazon is committed to adhere to all applicable laws and will extend all necessary cooperation to your good offices as may be required.

As requested, we will submit and Action Taken Report to your good offices in due course. In the meantime, please let us know if you may require any further information or assistance from our end.

Thanking you,

Yours faithfully,

For Amazon Seller Services India Private Limited

DocuSigned by:
Yogesh Sachdeva
03B8E0478437482...

(Authorized Signatory)

Amazon Seller Services Private Limited
REGISTERED OFFICE : # 26/1, World Trade Centre Bangalore, Brigade Gateway, 8th Floor,
Dr. Rajkumar Road, Malleshwaram(W), Bangalore – 560055
Tel: 91 80 33420300



SPEED-POST

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

Registration Certificate for Brand-Owner

(Under Rule-13(2) of the Plastic Waste Management Rules, 2016, as amended 2018)

Regn. No. – B-17011/7/UPC-II-PWM(MLP)/2020(ASSPL)

Dated: 06/10/2020

To,

M/s. Amazon Seller Services Pvt. Ltd.
8th Floor, Brigade Gateway,
26/1 Dr. Rajkumar Road,
Bangalore, Karnataka - 560055

With reference to the application dated 07/09/2020 and subsequent communications regarding registration as a Brand Owner, your application has been processed and found in order. Now, therefore, Central Pollution Control Board is pleased to grant the registration in favour of M/s. Amazon Seller Services Pvt. Ltd., vide registered office address 8th Floor, Brigade Gateway, 26/1 Dr. Rajkumar Road, Bangalore, Karnataka - 560055, as a Brand Owner, for disposal of MLP & other plastic waste generated due to their products as per the EPR Action Plan submitted to CPCB.

This certificate of registration shall be valid for a period of **one year** from the date of issue of the letter unless revoked, suspended or cancelled. The Registration is granted subject to the following terms & conditions: -

1. M/s. Amazon Seller Services Pvt. Ltd. shall establish a system for collecting back the plastic waste or multilayered packagings generated due to their products as per the Action Plan submitted to CPCB.
2. M/s. Amazon Seller Services Pvt. Ltd. should complete 100% collect back system (EPR Target: 5160 TPA as per the enclosed Material Flowsheet) within one year from the date of issue of registration certificate.
3. M/s. Amazon Seller Services Pvt. Ltd. should ensure compliance with provisions of the PWM Rules, 2016, as amended 2018 or with any of the provisions of the Environmental (Protection) Act, 1986 as amended and rules made there under.
4. An application for the renewal of a Registration shall be made at 90 days prior to expire of validity, along with the necessary information & documents as per the Guidelines issued by the MoEF&CC and CPCB from time to time.

Dmy

Contd.....2

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

5. **M/s. Amazon Seller Services Pvt. Ltd.** shall ensure that plastic waste is sent to registered recyclers with SPCB/PCC or to cement industries having permission from concerned SPCBs/PCCs for co-processing of plastic waste.
6. **M/s. Amazon Seller Services Pvt. Ltd.** is required to submit **Quarterly Progress Report (QPR)** to CPCB for disposal of Multilayered Packagings/plastic waste in prescribed format to CPCB alongwith supporting documents of collection and channelization of plastic waste endorsed by the concerned ULBs/SPCBs/PCCs.
7. **If at any stage, information provided by the M/s. Amazon Seller Services Pvt. Ltd. is found to be incorrect, then the Registration granted by CPCB shall stand cancelled.**
8. **M/s. Amazon Seller Services Pvt. Ltd.** shall ensure that waste is channelized through agencies which have directly been engaged by ULBs for collection of Plastic Waste.


(Authorized Signatory)
 दिव्या सिन्हा/Divya sinha
 वेतलिनक, **Divya Sinha**
 केन्द्रीय प्रदूषण नियंत्रण बोर्ड
 Central Pollution Control Board
 Addl. Director & I/c CPCB
 पारिवेश भवन, पूर्वी अरजुन नगर
 Parivesh Bhawan, East Arjun Nagar
 दिल्ली/Delhi-110032